

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1099 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

SMT. HARIMATI GHORA

VS

UNION OF INDIA & ORS.

For the applicant : Mr. A. Chakraborty, counsel

For the respondents: Mr. P.C. Saha, counsel

Heard on : 5.4.99

Order on : 5.4.99

O R D E R

S.N. Mallick, VC

The matter has appeared today for final disposal in pursuance of our order dated 18.2.99. It may be recalled that on 18.2.99 the 1d. counsel appearing for the respondents submitted that the respondents authorities were considering the matter of releasing ex-gratia payment to the petitioner on the basis of the requisite death certificate produced by her. In support of his contention Mr. Saha the 1d. counsel for the respondents produced a copy of the departmental communication dated 29.1.99. Mr. A. Chakraborty, 1d. counsel for the petitioner, however, submitted that on that date that no payment was yet released to his client. On the submission of Mr. Saha the matter was adjourned till today so that, such payment ^{can} be released in the meantime. It is submitted by Mr. Chakraborty that no payment has yet been released to the petitioner on the death of her husband, the deceased employee under the respondents authorities. The official communication dated 29.1.99 has again been produced before us. It appears that the office of the respondents authorities has clarified the position by stating that the petitioner having submitted the requisite death certi-

ficate there is no point in contesting the matter and the records were send to the Accounts Section for passing the ex-gratia payment. Under such circumstances we do not find anything to adjudicate. The petitioner is entitled to the ex-gratia payment as admitted by the respondents authorities in their communication dated 29.1.99. Accordingly we allow this OA with a direction upon the respondents authorities to release the ex-gratia payment to the petitioner to which she is entitled in pursuance to the official communication dated 29.1.99 within 3 weeks from the date of communication of this order. The official communication dated 29.1.99 produced before us be kept with the record. No order as to costs.

Shyam

MEMBER (A)

Shyam

VICE-CHAIRMAN